

**IN THE NATIONAL COMPANY LAW TRIBUNAL,
NEW DELHI COURT III**

Item No. 329

IA-2712/2024 CA-1214/2019 CA-2884/2019 CA-1114/2018 IA-5098/2022
IA-4750/2022 IA-4885/2022 CA-1069/2019

In
(IB)-02(PB)/2017

IN THE MATTER OF:

Nikhil Mehta & Sons (HUF) & Ors

.....APPLICANT/PETITIONER

Vs

M/s. AMR Infrastructures Ltd

.....RESPONDENT

SECTION

U/s 7 of IBC, 2016

Order delivered on 11.07.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Adv Navodaya Singh Rajpurohit and Adv Sahil Monga
Mr. Ishwar Mohapatra, Advocate.

For the Respondent : Mr. U.N. Singh, Adv for R-20 in CA-1114/2018.

For the SRA : Mr. Milan Singh Negi Mr. Nikhil Kumar Jha, Advocates

For the RP : Mr. Abhishek Anand, Mr. Krishna Sharma, Advocates.

HYBRID HEARING (PHYSICAL & VC)

ORDER

IA-2712/2024 CA-2884/2019 CA-1214/2019 CA-1114/2018 IA-5098/2022

IA-4750/2022 IA-4885/2022 CA-1069/2019:-

List on **12.07.2024**.

**Sd/-
(ATUL CHATURVEDI)
MEMBER (TECHNICAL)**

**Sd/-
(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)**